

DIVISION BENCH

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA/362(KB)2021
In
C.P. (IB)/40(KB)2017

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd July, 2021, 10:30 A.M

Name of the Company	KESHAV SPONGE & ENERGY PVT LTD Vs. KESHAV SPONGE & ENERGY PVT LTD		
Under Section	Sec 60(5)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Arun Kumar Gupta, PCA] For Liquidator
2. Mr. Anil Agarwal, Liquidator] Self

ORDER

1. Ld. Authorised Representative for the Liquidator present. The Liquidator present in person.
2. IA/362(KB)2021 is an application filed by the Liquidator praying for exclusion of 253 days from 22/03/2020 to 30/11/2020 due to declaration of lockdown on account of COVID-19 pandemic.
3. It is submitted that the Income Tax Authorities had frozen the account no. 0412002100061810 of the Corporate Debtor vide its order dated 11/09/2015. However, vide Assessment Order dated 22/03/2021 disposed off all charges against the Corporate Debtor and the lien on the account of the Corporate Debtor was lifted. It is further submitted that the Liquidator has closed all the accounts of the Corporate Debtor after making distribution to all the stakeholders and dissolution application needs to be filed for dissolution of the Corporate Debtor.

4. We have heard the Ld. Authorised Representative for the Liquidator and perused the application and the documents attached therewith. We are satisfied that the prayer made in the IA should be allowed. Therefore, the 253 days from 22/03/2020 to 30/11/2020 shall stand excluded from the Liquidation period.

5. IA/362(KB)2021 shall stand disposed of accordingly.

6. List the main C.P. on 21/10/2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)

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